MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 40 Imphal, Wednesday, May 20, 2026 (Vaisakha 30, 1948)

GOVERNMENT OF MANIPUR
MUNICIPAL ADMINISTRATION HOUSING & URBAN DEVELOPMENT DEPARTMENT

N O T I F I C A T I O N

Imphal, the 14th May, 2026

No. BBL-101/1/2024-MAHUD-MAHUD: Whereas, Town Planning Department, Manipur is in the process of (1) Modifying GIS Based Master Plan for Greater Imphal, (2) Revising the Master Plans of Kakching & Jiribam and (3) Preparation of GIS Based Master Plan for all the towns having Urban Local Bodies of Manipur. A Master Plan for the Development of any Area is prepared under section 22 of the Manipur Town and Country Planning Act, 1975. As required under section 24(e), the plan to be ready must include Zoning Regulations. To bring uniformity in the Regulations, under the provision of section 91(1)(iv) read with section 24(e) of the Manipur Town and Country Planning Act, 1975, the Chief Town Planner, Town Planning Department, Manipur proposes to frame the Bye-Laws namely, "The Draft Unified Zoning /Used Regulation Bye-Laws for the Master Plan Areas of Manipur, 2026" for application to all the Notified Areas.

Now, therefore, in supersession of the Unified Zoning/Used Regulation Bye-Laws for the Master Plan Areas of Manipur, 2024 and in exercise of the powers conferred by sub-section (1)(iv) of section 91 read with section 24(e) of the Manipur Town & Country Planning Act, 1975 (Manipur Act 11 of 1975), the Governor of Manipur is pleased to publish the following notice regarding the publication of Draft Bye-laws.

NOTICE FOR DRAFT UNIFIED ZONING /USED REGULATION BYE-LAWS FOR THE MASTER PLAN AREAS OF MANIPUR, 2026

1. It is notified that the draft notifications for Unified Zoning /Used Regulation Bye-laws for the Master Plan areas of Manipur prepared under section 91 read with section 24(e) of the Manipur Town & Country Planning Act, 1975.

2. The Draft Bye-laws, namely "**Unified Zoning /Used Regulation Bye-laws for the Master Plan areas of Manipur, 2026**" will be available in the Town Planning Department website https://www.tpmanipur.mn.gov.in.

3. Any objections and suggestions to the proposed Bye-Laws may be submitted to the Chief Town Planner, Town Planning Department in writing or email to tpmanipur@gmail.com within 15 days from the date of publication of this Notification in the Official Gazette. The opinion/suggestions received after the said period shall not be entertained.

RK DINESH SINGH,
Principal Secretary (MAHUD),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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